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FORM - E

Form of supply of information to the applicant
[Rule 4 (iv)]

OC
By Spendra

No. HC.XXXV -01/2019/ 310 / RTI
Dated 4th January, 2019

From : Sri Dhruvad Kashyap Das
Registrar (Judicial) & PIO
Gauhati High Court
Guwahati-781001

To : Ms. Vaidehi Misra
D-359, Lower Ground Floor,
Defence Colony,
New Delhi - 110024

Sub : Information under RTI Act.

Ref : Your RTI Application dated 04/12/2018, Registered Vide ID No. 231/2018
dated 04/12/2018.

Sir,

With reference to the above, the available information pertaining to your query is provided herein below :

Reply to query No.1 and 5 : Yes. Copy of notification No. 15 dated 27/02/2017 is enclosed.

Reply to query No. 2 : Statistical data of instituted/disposed/pending cases of Gauhati High Court are available online in public domain at <http://ghconline.gov.in/> (please follow the link <http://ghconline.gov.in/Stats.html>).

Reply to query No. 3 : Copies of the available data (23 sheets) are enclosed at Annexure-2.

Reply to query No.4 : All District Judge Courts of Assam are assigned to exercise the power under the Act. The relevant notification dated 28/12/2015 is enclosed at Annexure-3. The name of respective District Judges are also available online at <http://ghconline.gov.in/> (you may follow the link - <http://ghconline.gov.in/SubCourtHome.html>).

Reply to query No. 6 : There is no separate nomenclature / abbreviated reference (other than the existing abbreviation used for civil cases) assigned for cases under Commercial Courts Act.

Email: as total

2001
05.01.19.

Yours faithfully,

187
4.1.19
Registrar (Judicial) & PIO
Gauhati High Court, Guwahati.

187
04/01/2019

(2)

FORM 'E'

Form of supply of information to the applicant
[Rule 4 (iv)]

OK

By hand delivery

No. HC.XXXV -02/2019/311 / RTI
Dated 4th January, 2019

From: Sri Dhruvad Kashyap Das
Registrar (Judicial)& PIO
Gauhati High Court.

To : Ms. Gollo Janam
D/o Sh. Gollo Bagang
Vill- Pilla, P.O.- Mengio,
Dist. Papum Pare, Arunachal Pradesh - 791111

Sub: Information under RTI Act.

Ref: Your RTI application dated 04/01/2019
(Regd. ID No. 03/2019 dated 04/01/2019)

Sir,

With reference to the above, the information pertaining to your queries are provided herein below :

Reply to query No.1 to 3 : Photocopies OMR / Answer Script (Roll No. 10190) and question paper in respect of you is ready to be provided as per your request. You are to pay cost of Rs. 40/- (Rupees forty) only (i.e. @ Rs. 5/- per sheet for 8 sheets), by Pay Order / DD, in favour of 'Registrar General, Gauhati High Court', payable at Guwahati, as per provision of Section 7(3) of the RTI Act, 2005 and Rule 9(i)(A)(iv) of the Gauhati High Court (RTI) Rules, 2008, so as to enable us to send the said documents. You may also pay the amount by cash and collect the same from the RTI Cell, Gauhati High Court.

Reply to query No.4 : The qualifying mark of the examination is not held by this PIO, hence, the information could not be furnished.

Yours faithfully,

by 4.1.19
Registrar (Judicial) & PIO
Gauhati High Court, Guwahati.

Does. furnished on
03/01/2019
Grip
2/19

Grip
04/01/2019

3

By Special power

FORM - E

Form of supply of information to the applicant
[Rule 4 (iv)]

No. HC.XXXV -01/2018/ 312 / RII

Dated 7th January, 2019

From : Sri Dhruvad Kashyap Das
Registrar (Judicial) & PIO
Gauhati High Court
Guwahati-781001

To : Sri Khagen Kalita
C/o Phatik Chandra Baruah,
Shiva Mandir Upa-path, House No. 29
P.O. - Khanapara
Guwahati - 781022

Sub : Information under RTI Act.


Ref : Your RTI Application dated 03/12/2018, Registered vide ID No. 299/2018
dated 03/12/2018.

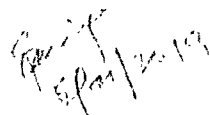
Sir,

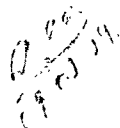
With reference to the above, the information pertaining to your query is provided
herein below :

Reply to query : The concerned Section of this Registry has not received any such
compliance report, hence the information could not be provided.

Yours faithfully,


Registrar (Judicial) & PIO
Gauhati High Court, Guwahati.


5.1.2019


19.1.19

FORM - E
Form of supply of information to the applicant
[Rule 4 (iv)]

No. HC.XXXV –01/2019/ 317 / RTI
Dated 10th January, 2019

From : Sri Dhrupad Kashyap Das
Registrar (Judicial) & PIO
Gauhati High Court
Guwahati-781001

To : Ms. Chitrakshi Jain
D-359, Lower Ground Floor,
Defence Colony,
New Delhi - 110024

Sub : Information under RTI Act.

Ref : Your RTI Application dated 27/11/2018, Registered Vide ID No. 232/2018
dated 10/12/2018.

Madam,

With reference to the above, the available information pertaining to your query is provided herein below :

Reply to query No.1 : Photocopies of the information sought for by you is enclosed at Annexure-1.

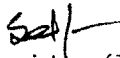
Reply to query No. 2 and 3 : Photocopies of the information sought for by you is enclosed at Annexure-2.

Reply to query No. 4 (a) and (b) : Photocopies of the information sought for by you for the financial years 2014-15, 2015-16, 2016-17 and 2017-18 are enclosed at Annexure-3. The information pertaining to financial year 2018-19 not being finalised, the same could not be provided.

Reply to query No. 5 and 6 : The information sought for not being available, the same could not be furnished.

Yours faithfully,

Encl: as stated (sheets)


Registrar (Judicial) & PIO
Gauhati High Court, Guwahati.



O/c
By hand delivery

FORM - E

Form of supply of information to the applicant
[Rule 4 (iv)]

No. HC.XXXV -01/2018/ 10 / RTI
Dated 19th January, 2019

From : Sri Dhruvad Kashyap Das
Registrar (Judicial) & PIO
Gauhati High Court
Guwahati-781001

To : Ms. Meera Begum
C/o Mainul Hussain
House No. 8, Nalini Bala Devi Path,
Sree Nagar, Post Office Dispur.
Guwahati - 781005

Sub : Information under RTI Act.

Ref : Your RTI Application dated 11/12/2018, Registered Vide ID No. 233/2018
dated 11/12/2018.

Madam,

With reference to the above, the available information pertaining to your query is provided herein below :

Reply to query No.1 : The Gradation list showing the total number of Officers presently working in Assam Judicial Service is available online in public domain at www.ghconline.gov.in (you may follow the link - <http://ghconline.gov.in/General/Notification-12-10-2018-GL.pdf>).

Reply to query No. 2 (A), (B) and (C) : The relevant information is contained in the Gradation list referred in reply to query No.1 above. The Gradation list will be updated after all Officers transferred, vide General transfer orders issued in December 2018, join their respective posts.

Reply to query No.3, 4, 5, 6, 7 and 8 : The Transfer policy is also available online in Official website of the Gauhati High Court, www.ghconline.gov.in (Link- <http://ghconline.gov.in/General/Notification-08-11-2016.pdf>).

Reply to query No. 9, 10, 11, 12 and 13 : Transfer orders since 2010 are available online in official website, www.ghconline.gov.in under the heading 'Promotion/Transfer' . In respect of transfer orders prior to 2010, you may inspect the relevant transfer orders in the office of Registrar (Vigilance), Gauhati High Court, with the prior intimation to this PIO.

Reply to query No. 14, 15, 16, and 17 : For the information please see the Gradation list and the posting orders referred in reply to query No.1 and 9 above.

Contd. to page#2

Reply to query No. 18 : Judicial Officers posted in the Registry of Gauhati have to do multifarious work. For the details of works (duties and responsibilities) performed by Judicial Officer posted in Gauhati High Court, a copy of the Order No. HC.V-9/2013/452/Estt dated 21/06/2016 is enclosed.

Reply to query No. 19 and 24 : Please note that rendering 'opinion' does not fall within the purview of Sec.2(f) of the RTI Act, 2005.

Reply to query No. 20 and 21 : No such rule has been framed by Gauhati High Court.

Reply to query No. 22 : For the relevant Information you may inspect the relevant transfer orders in the office of Registrar (Vigilance), Gauhati High Court, with the prior intimation to this PIO.

Reply to query No. 23 and 25 : Posting of Judicial Officer in Registry of Gauhati High Court as well as releasing of such Officers from Registry in exclusive prerogative of Hon'ble the Chief Justice under Article 229 of the Constitution of India and same is not dealt with by Hon'ble Transfer Committee. No notes are put up by Registry in this regards and Hon'ble the Chief Justice suo-moto issues orders under Article 229 of the Constitution of India.

Reply to query No. 26 : Posting orders of such officers are available online at www.ghconline.gov.in . You may also inspect all the orders in the office of Registrar-cum-Principal Secretary to Hon'ble the Chief Justice with the prior intimation to this PIO.

Reply to query No. 27 : The Transfer Policy and transfer orders are available online. You may also inspect all the resolutions of the Transfer Committee in the Office of the Registrar (Vigilance), during office hours, with the prior intimation to this PIO.

Reply to query No. 28 : You may inspect all the previous transfer orders in the office of Registrar (Vigilance) during office hours, with the prior intimation to this PIO. As regards adverse materials against some Judicial Officers, it falls within the meaning of 'personal information' and is exempted from disclosure under section 8(1)(j) of the RTI Act.

Please be informed that under the RTI Act, compilation of information by Public Authority is not required and information as it exists, only, is to be remitted.

Encl: as stated (17 sheets)

Yours faithfully,

[Signature]
19.1.19
Registrar (Judicial) & PIO
Gauhati High Court, Guwahati.

[Signature]
18/01/2019

Meena Bagum.
19/1/19

FORM 'E'

Form of supply of information to the applicant
[Rule 4 (iv)]

Qc - by post.

No. HC.XXXV -02/2018/ 16 / RTI
Dated 24th January, 2019

From: Sri Dhrupad Kashyap Das
Registrar (Judicial)& PIO
Gauhati High Court.
Guwahati - 781001

To : Abhishek Yadav
C/o Manish Saxena
Pologround Road
P.O. - Dibrugarh
Assam - 786001

Sub: Information under RTI Act.

Ref: Your RTI application dated 12/12/2018 (Regd. ID No. 238/2018 dated 21/12/2018).

Sir,

With reference to the above, I am to inform you that, 8 (eight) marks has been awarded to you (Roll No. 1007) in Computer practical test held on 27/11/2018.

Yours faithfully,

24.1.19
Registrar (Judicial) & PIO
Gauhati High Court, Guwahati.

23/01/2019

FORM 'E'

Form of supply of information to the applicant
[Rule 4 (iv)]

No. HC.XXXV -02/2018/17 / RTI
Dated 24th January, 2019

From: Sri Dhrupad Kashyap Das
Registrar (Judicial)& PIO
Gauhati High Court.
Guwahati - 781001

To : Dr. Anand Singh
Public Prosecutor,
Railway Court, Gauhati Railway Station.
Guwahati, Assam- 781001

Sub: Information under RTI Act.

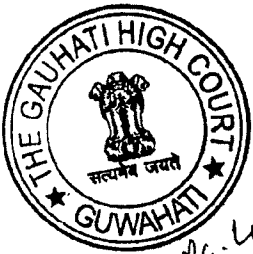
Ref: Your RTI application dated 20/12/2018 (Regd. ID No. 237 /2018 dated 20/12/2018).

Sir,

With reference to the above, the information pertaining to your query is provided herein below :

Reply to query1: Photocopies of Answer Script in respect of yourself (Roll No. 1023, paper-I, II, III, and IV) is ready to be provided as per your request. You are to pay cost of Rs. 435/- (Rupees four hundred and thirty five) only (i.e. @ Rs. 5/- per sheet for 87 sheets), by Pay Order / DD, in favour of 'Registrar General, Gauhati High Court', payable at Guwahati, as per provision of Section 7(3) of the RTI Act, 2005 and Rule 9(i)(A)(iv) of the Gauhati High Court (RTI) Rules, 2008, so as to enable us to send the said documents. You may also pay the amount by cash and collect the same from the RTI Cell, Gauhati High Court.

Reply to query 2 : There is no rules as such regarding re-evaluation of answer scripts.



*Received Rs. 435/- only
towards cost and
brought back
document.*

*24/01/2019
A.O.(J)*

Yours faithfully,

24.1.19

Registrar (Judicial) & PIO
Gauhati High Court, Guwahati.

24/01/2019

FORM 'E'

Form of supply of information to the applicant
[Rule 4 (iv)]

No. HC.XXXV -02/2018/ 18 / RTI
Dated 25th January, 2019

From: Sri Dhrupad Kashyap Das
Registrar (Judicial)& PIO
Gauhati High Court.
Guwahati - 781001

To : Sri Manabendra Mohan Sarkar
Vill & P.O. - Khapaidarga,
Dist. Cooch Behar
West Bengal – 736133

Sub: Information under RTI Act.

Ref: Your RTI application dated 22/12/2018 (Regd. ID No. 240 /2018 dated
28/12/2018).

Sir,

With reference to the above, the information pertaining to your query is provided herein below :

Reply to query1: Photocopies of Answer Script in respect of yourself (Roll No. 1159, paper-I, II, III, and IV) is ready to be provided as per your request. You are to pay cost of Rs. 495/- (Rupees four hundred and ninety five) only (i.e. @ Rs. 5/- per sheet for 99 sheets), by Pay Order / DD, in favour of 'Registrar General, Gauhati High Court', payable at Guwahati, as per provision of Section 7(3) of the RTI Act, 2005 and Rule 9(i)(A)(iv) of the Gauhati High Court (RTI) Rules, 2008, so as to enable us to send the said documents. You may also pay the amount by cash and collect the same from the RTI Cell, Gauhati High Court.

Reply to query 2 : There is no rules as such regarding evaluation of answer scripts.

Yours faithfully,

15/1/19
Registrar (Judicial) & PIO
Gauhati High Court, Guwahati.

Speedy
25/01/2019

9/c

FORM - E

Form of supply of information to the applicant
[Rule 4 (iv)]

No. HC.XXXV -01/2018/ 19 / RTI
Dated 31st January, 2019

From : Sri Dhruvad Kashyap Das
Registrar (Judicial) & PIO
Gauhati High Court
Guwahati-781001

To : Sri Siddh Vidya, Advocate.
22 Raja Bahadur Mansion,
Samachar Marg,
Fort,
Mumbai - 400023

Sub : Information under RTI Act.

Ref : Your RTI Application dated 20/12/2018, Registered Vide ID No. 241/2018
dated 28/12/2018.

Sir,

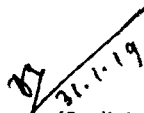
With reference to the above, the information pertaining to your query is provided herein below :

Reply to query No.1 and 2: There is no State Slaughter House Committee exists under the jurisdiction of the Gauhati High Court. Hence, the name of the judicial officer and the status report as sought for, could not be provided.

Reply to query No. 3 and 4 : The information sought for being not held by this PIO, the same could not be furnished. Moreover, as this PIO is not aware of which other Public Authority the subject matter of the query is concerned, the query No. 3 and 4 also could not be transferred to any other Public Authority.

~~BD~~ 31.1.19

Yours faithfully,


31.1.19
Registrar (Judicial) & PIO
Gauhati High Court, Guwahati.

31/01/2019

9e

FORM - E

Form of supply of information to the applicant
[Rule 4 (iv)]

No. HC.XXXV -04/2018/ 20 / RTI
Dated 31st January, 2019

From : Sri Dhruvad Kashyap Das
Registrar (Judicial) & PIO
Gauhati High Court
Guwahati-781001

To : Sri Sapan Shrivastava
D 109 Natraj Darshan CHS,
Ganesh Nagar Chowk, Dombivali West,
Dist. Thane
Maharashtra - 421202

Sub : Information under RTI Act.

Ref : Your RTI Application dated 24/09/2018, Regd. Vide ID No. 243/2018
dated 29/12/2018 and Letter No. 15011/96/2016-Jus (AU) dated 27/10/2018
of the Section Officer & CAPIO, Ministry of Law & Justice (Department of Justice),
Government of India.

Sir,

With reference to the above, the information pertaining to your query is provided
herein below :

Reply to query No.1 : No such regulation / rules exist in Gauhati High Court.

Reply to query No. 2 : The information relates to the Supreme Court of India.

Yours faithfully,

~~31.1.19~~

~~31.1.19~~
Registrar (Judicial) & PIO
Gauhati High Court, Guwahati.

~~31.1.19~~

OK by hand

FORM 'E'

Form of supply of information to the applicant
[Rule 4 (iv)]

No. HC.XXXV -02/2018/ 21 / RTI
Dated 31st January, 2019

From: Sri Dhrupad Kashyap Das
Registrar (Judicial)& PIO
Gauhati High Court.
Guwahati - 781001

To : Dr. Anand Singh
Public Prosecutor,
Railway Court, Gauhati Railway Station.
Guwahati, Assam- 781001

Sub: Information under RTI Act.

Ref: Your RTI application dated 03/01/2019 (Regd. ID No. 01 /2019 dated
03/01/2019).

Sir,

With reference to the above, the information pertaining to your query is provided herein below :

Reply to query1: Photocopies of Answer Script in respect of yourself (Roll No. 121, paper-I, II, III, and IV) is ready to be provided as per your request. You are to pay cost of Rs. 555/- (Rupees five hundred and fifty five) only (i.e. @ Rs. 5/- per sheet for 111 sheets), by Pay Order / DD, in favour of 'Registrar General, Gauhati High Court', payable at Guwahati, as per provision of Section 7(3) of the RTI Act, 2005 and Rule 9(i)(A)(iv) of the Gauhati High Court (RTI) Rules, 2008, so as to enable us to send the said documents. You may also pay the amount by cash and collect the same from the RTI Cell, Gauhati High Court.

Reply to query 2 : There is no rules as such regarding re-evaluation of answer scripts.

Received
Anand Singh
Public Prosecutor
Assam Court
Yours faithfully,
Registrar (Judicial) & PIO
Gauhati High Court, Guwahati.
31.1.19
31/01/2019

0/2

FORM - E
Form of supply of information to the applicant
[Rule 4 (iv)]

No. HC.XXXV -04/2018/22-1 RTI
Dated 31st January, 2019

From : Sri Dhruvad Kashyap Das
Registrar (Judicial) & PIO
Gauhati High Court
Guwahati-781001

To : Sri Mitul Kansal
336/14 Near Markanda Printing Press,
Chudi Bazar, Shahabad Markanda,
Dist. Kurukshetra
Haryana - 136135

Sub : Information under RTI Act.

Ref : Your RTI Application dated 11/10/2018, Regd. Vide ID No. 245/2018
dated 29/12/2018 and Letter No. 15011/96/2016-Jus (AU) dated 14/12/2018
of the Section Officer & CAPIO, Ministry of Law & Justice (Department of Justice),
Government of India.

Sir,

With reference to the above, the information pertaining to your query is provided
herein below :

Reply to query : There is no case record available in this High Court in respect of
M/s Okara Agro Industries Limited and Okara Leasing and Investment Limited.

Yours faithfully,

dy 21.1.19
Registrar (Judicial) & PIO
Gauhati High Court, Guwahati.

Siddh
31/01/2019

(13)

9/2

FORM - E
Form of supply of information to the applicant
[Rule 4 (iv)]

No. HC.XXXV -04/2018/23 / RTI
Dated 31st January, 2019

From : Sri Dhruvad Kashyap Das
Registrar (Judicial) & PIO
Gauhati High Court
Guwahati-781001

To : Sri Ankeet Kumar
46 B, 3rd Floor,
Outram Lane, Kingsway Camp,
Burari,
New Delhi - 110009

Sub : Information under RTI Act.

Ref : Your RTI Application dated 24/09/2018, Regd. Vide ID No. 242/2018
dated 29/12/2018 and Letter No. 15011/96/2016-Jus (AU) dated 27/10/2018
of the Section Officer & CPIO, Ministry of Law & Justice (Department of Justice),
Government of India.

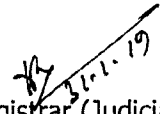
Sir,


With reference to the above, the information pertaining to your query is provided
herein below :

Reply to query : Separate data of cases on 'manual scavenging' not being maintained, the
information could not be provided.

Please be noted that, under the RTI Act, 2005, compilation of information by Public Authority is
not required and information as it exists, only, is to be remitted.

Yours faithfully,


Registrar (Judicial) & PIO
Gauhati High Court, Guwahati.


31/01/2019

FORM - E

Form of supply of information to the applicant
[Rule 4 (iv)]

No. HC.XXXV -04/2018/24 / RTI
Dated 31st January, 2019

From : Sri Dhruvad Kashyap Das
Registrar (Judicial) & PIO
Gauhati High Court
Guwahati-781001

To : Sri Mitul Kansal
336/14 Near Markanda Printing Press,
Chudi Bazar, Shahabad Markanda,
Dist. Kurukshetra
Haryana - 136135

Sub : Information under RTI Act.

Ref : Your RTI Application dated 12/10/2018, Regd. Vide ID No. 244/2018
dated 29/12/2018 and Letter No. 15011/96/2016-Jus (AU) dated 14/12/2018
of the Section Officer & CPIO, Ministry of Law & Justice (Department of Justice),
Government of India.

Sir,

With reference to the above, the information pertaining to your query is provided
herein below :

Reply to query : Available details of case filed in the Gauhati High Court by M/s Parasrampur
Plantation Limited is enclosed.

Yours faithfully,

Enc: as stated.

Registrar (Judicial) & PIO
Gauhati High Court, Guwahati.

21/01/2019